

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.637 of 2020**

**IN THE MATTER OF:**

**Subbaiya Chithambaram**

**...Appellant**

**Versus**

**IDBI Bank & Anr.**

**...Respondents**

**For Appellant:**

**Ms. Revathy Raghavan, Advocate**

**For Respondents:**

**Shri Sumant Batra, Ms. Niharika Sharma and Shri Sanjay Bhatt, Advocates (for IRP)**

**O R D E R**  
**(Virtual Mode)**

**09.12.2020** Heard Counsel for both sides. Perused the Order of Hon'ble Supreme Court dated 12<sup>th</sup> October, 2020 in T.P.(Civil) No.1058 of 2020 filed by the Appellant. It is stated that the Appellant had sought transfer of this Appeal to the Hon'ble Supreme Court. The Order passed by Hon'ble Supreme Court states that the Transfer Petition be listed after Judgement in "Jaypee Kensington Boulevard Apartments Welfare Association & Ors. v. NBCC (India) Ltd. & Ors." in Civil Appeal No.3395 of 2020 is pronounced.

In view of the above, it would be appropriate to adjourn this Appeal and await further developments in the Hon'ble Supreme Court of India.

List the Appeal in 'Orders category' on 10<sup>th</sup> February, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*rs/md*